The Indian Stamp (Tamil Nadu Fourth Amendments ) Act, 2012

Act 16 of 2013

Keyword(s):
Stamp

Amendments appended: 18 of 2013, 19 of 2013

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The following Act of the Tamil Nadu Legislative Assembly received the assent of the President on the 27th June 2013 and is hereby published for general information:

**ACT No. 16 of 2013**

An Act further to amend the Indian Stamp Act, 1899 in its application to the State of Tamil Nadu.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Sixty-third Year of the Republic of India as follows:

1. (1) This Act may be called the Indian Stamp (Tamil Nadu Fourth Amendment) Act, 2012.
   
   (2) It extends to the whole of the State of Tamil Nadu.
   
   (3) It shall come into force on such date as the State Government may, by notification, appoint.

2. In section 9 of the Indian Stamp Act, 1899, in sub-section (1), in clause (b), after the expression “other marketable securities”, the expression “or of note or memorandum sent by a broker or agent to his principal intimating the purchase or sale on account of such principal” shall be inserted.

(By order of the Governor)

G. JAYACHANDRAN,
Secretary to Government,
Law Department.
The following Act of the Tamil Nadu Legislative Assembly received the assent of the President on the 3rd September 2013 and is hereby published for general information:

ACT No. 18 OF 2013.

An Act further to amend the Indian Stamp Act, 1899 in its application to the State of Tamil Nadu.

Be it enacted by the Legislative Assembly of the State of Tamil Nadu in the Sixty-third Year of the Republic of India as follows:

1. (1) This Act may be called the Indian Stamp (Tamil Nadu Amendment) Act, 2012.
   (2) It extends to the whole of the State of Tamil Nadu.
   (3) It shall come into force on such date as the State Government may, by notification, appoint.

2. In Schedule I to the Indian Stamp Act, 1899,—
   (1) in Article 5, for clause (i), the following clause shall be substituted, namely: —

   "(i) if relating to construction of building, one rupee for every hundred rupees or part thereof of the cost of the proposed construction or the value of construction or the consideration specified in the agreement, whichever is higher.

   Explanation.—For the purpose of this clause, “building” includes any unit, residential, commercial, institutional, industrial or otherwise proposed to be constructed on an undivided share of land."

   (2) in Article 45, in clause (a), for the expression, “partition, subject to the maximum of Rs.10,000 per share”, the expression “partition” shall be substituted;

   (3) in Article 46, in clause (b), for the expression, “partition, subject to the maximum of Rs.10,000 per share”, the expression “partition” shall be substituted;

   (4) in Article 55, in clause A, for the expression, “release, subject to the maximum of Rs.10,000”, the expression “release” shall be substituted; and

   (5) in Article 58, in clause (a), in sub-clause (i), for the expression, “settlement, subject to the maximum of Rs.10,000”, the expression “settlement” shall be substituted.

(By order of the Governor)

G. JAYACHANDRAN,
Secretary to Government,
Law Department.
The following Act of the Tamil Nadu Legislative Assembly received the assent of the President on the 4th September 2013 and is hereby published for general information:—

ACT No. 19 OF 2013.

An Act further to amend the Indian Stamp Act, 1899 in its application to the State of Tamil Nadu.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Sixty-third Year of the Republic of India as follows:—

1. (1) This Act may be called the Indian Stamp (Tamil Nadu Third Amendment) Act, 2012.
   (2) It extends to the whole of the State of Tamil Nadu.
   (3) It shall come into force on such date as the State Government may, by notification, appoint.

2. In Schedule I to the Indian Stamp Act, 1899, in Article 58, in clause (a), in the Explanation under sub-clause (i), for the expression "grandchild", the expression "grandchild, brother or sister" shall be substituted.

(By order of the Governor)

G. JAYACHANDRAN,
Secretary to Government,
Law Department.